

Tribunal's Order

Dated: 9.12.1994

Heard Mrs. H. H. Waghmare, Counsel for the applicant.

2. The OA. has been admitted on 4.4.1994.

3. Mrs. Waghmare submits that at the time of filing the OA. the applicant was in service, and after retirement the department has not released any amounts, i.e. Commuted pension of Rs.44,976/-, DCRG Rs.42,570/- Productivity Link Bonus Rs.2,577/- and other ancillary amounts referred to at page 4 of the Misc. Petition. She submits that a sum of Rs.1800/-p.m. had been recovered from salary of the applicant from August, 1993 till the superannuation in May, 1994, thereby the department has recovered Rs.18,000/- approx. According to the reply filed by the respondents, it is an admitted fact that a sum of Rs.59,391/- was due from the applicant. Learned counsel for the applicant submits that respondents have to pay her DCRG Rs.42,570/- which would be sufficient to recover the dues payable by the applicant. Thereby she seeks a direction to the respondents that the other amounts due to her may be paid soon.

4. In the circumstances, we are of the view that in view of the reply filed by the respondents, it will meet the ends of justice if the required amount ~~of Rs.42,570/-~~ <sup>we direct the respondents to retain</sup> ~~pay~~ and ~~rest~~ of the amount within two months. She is permitted to reside in the official quarter till the respondents pay the dues to her and after the payment is made she should vacate the quarter within a period of one month. Thereafter

5. M.P. is disposed of.

M.R. Kolhatkar

(M.R.KOLHATKAR)  
MEMBER (A)

B.S. Hegde

(B.S.HEGDE)  
MEMBER (J)